

(D)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA 2111/1990

New Delhi, this 18th day of January, 1995

Hon'ble Justice Shri S.C. Mathur, Chairman
Hon'ble Shri P.T. Thiruvengadam, Member(A)

Shri K.C. Sarbajana
s/o Shri Kiran Chandra Sarbajana
DAVP, Curzon Road New Delhi

.. Applicant

By Shri Nilanjan Bose, Advocate

Versus

1. Union of India, through
Secretary, Ministry of I&B
New Delhi

2. The Joint Secretary
Min.of I&B, New Delhi

3. Director General
DAVP, New Delhi

4. The Chairman
UPSC, New Delhi

5. Shri D.L. Goshal
Asstt. Distribution Officer
DAVP, Calcutta-73

.. Respondents

By Ms. Raj Kumari Chopra, Advocate

O R D E R (oral)

By Hon'ble Shri S.C. Mathur

The learned counsel for the applicant has stated that the applicant has been given the relief prayed for, by the Department and therefore he does not want to proceed with the OA. The OA is accordingly dismissed as withdrawn. There will be no order as to costs.

P.T.Thiruvengadam

S.C. Mathur

(P.T.Thiruvengadam)
Member (A)
18.1.95

(S.C. Mathur)
Chairman
18.1.95

/tvg/